

**Shri Vidya Charan Shukla** : I introduce the Bill.

12.43½ hrs.

**DELHI MUNICIPAL CORPORATION  
(VALIDATION OF ELECTRICITY  
TAX) BILL\***

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla)**: On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill to validate the imposition and collection of certain taxes on the consumption or sale of electricity by the Delhi Municipal Corporation.

**Mr. Speaker** : The question is :

“That leave be granted to introduce a Bill to validate the imposition and collection of certain taxes on the consumption or sale of electricity by the Delhi Municipal Corporation.”

*The motion was adopted.*

**Shri Vidya Charan Shukla** : I introduce the Bill.

**Shrimati Renu Chakravartty (Barrackpore)** : On a point of clarification, Sir. Why are all these new Bills being introduced? Already we have a large number of outstanding Bills to be passed. What is the reason for introducing these new Bills? The other day, Mr. Kamath and myself raised this point with the Leader of the House. Why are all these new Bills being introduced when we have already so many outstanding Bills to be passed? No reply?

**Shri Vidya Charan Shukla** : We want to put them in queue.

12.44 hrs.

**ELECTRICITY (SUPPLY) SECOND  
AMENDMENT BILL\***

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla)**: On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

**Shrimati Renu Chakravartty (Barrackpore)** : Sir, we have already passed an amending Bill to this Electricity (Supply) Act in this very session. He is introducing again another amending Bill now. I do not know what has happened to this Government. In this very session, we passed an amending Bill to this very Act.

**Shri H. N. Mukerjee (Calcutta Central)** : Is it permissible under the rules or under your discretion to allow the introduction of another amending Bill in the same session?

**Mr. Speaker** : This is a second amendment. The question is:

“The leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948.”

*The motion was adopted.*

**Shri Vidya Charan Shukla** : I introduce the Bill.

12.45 hrs.

**DELHI WATER SUPPLY AND  
SEWAGE DISPOSAL BILL\***

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla)**: On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill to provide for the constitution of a Board for the maintenance, development, and regulation of water supply and sewage services in the Union territory of Delhi and for matters connected therewith.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 29-8-66.

Here, I may also point out that clause 36 of this Bill which involves an expenditure from the Consolidated Fund of India had to be printed in bold type but by an error on the part of the printing press, it has not been printed in bold type. Under rule 69(2) I am bringing this matter through you, Sir, to the notice of the House.

**Shri Hari Vishnu Kamath** (Hoshangabad) : Arising out of the clarification made by the Minister, if I heard him aright, he said that somebody in the press was responsible for it. Everywhere some human element, human failure, comes in, and it is this passed off without any action being taken against anybody. That is what happens.

**Mr. Speaker** : Rule 69(2) allows that it might be mentioned in the House with the permission of the Speaker.

**Shri Hari Vishnu Kamath** : He must make an inquiry as to how it happened.

**Mr. Speaker** : The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a Board for the maintenance, development and regulation of water supply and sewerage services in the Union territory of Delhi and for matters connected therewith.

*The motion was adopted.*

**Shri Vidya Charan Shukla** : I introduce† the Bill.

**Mr. Speaker** : All his Bills are introduced?

**Shri V. C. Shukla** : Yes.

12.46 hrs.

### REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

**The Minister of Law (Shri G. S. Pathak)** : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

**Shri Tridib Kumar Chaudhuri** (Berhampur) : May we know what is the intention of the Government? Will it be passed in this session or at least by this Parliament? This is an important Bill which affects the election process and the elections are impending.

**Shri G. S. Pathak** : We propose to move a motion for reference to the Joint Committee in this session.

**Shri S. M. Banerjee** (Kanpur) : This amending Bill is being brought forward after due consultation with the political parties. The Minister says that it will be referred to a Joint Committee. Our experience is that sometimes the Joint Committee asks for an extension of time. This is an important Bill and the elections are impending. Can we get an assurance that it will be passed in this Parliament at least?

**Mr. Speaker** : He wants to know whether it will be passed before the elections.

**Shri G. S. Pathak** : Yes.

**Mr. Speaker** : The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.”

*The motion was adopted.*

**Shri G. S. Pathak** : I introduce the Bill.

† Introduced with the recommendation of the President.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 29-8-66.